

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2321  
ANSWERED ON:09.08.2010  
VALIDITY PERIOD FOR SEZS  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether large number of Special Economic Zones (SEZs) developers have been seeking the extension of validity period;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has evolved any guidelines for granting such extension;
- (d) if so, the details thereof; and
- (e) the number of SEZ developers granted extension so far?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (e): Requests for extension of validity period beyond the initial period of three years have been received from Developers citing the global economic slowdown/delay in getting requisite clearances etc., as grounds for extension. Having regard to the provisions of the SEZ Act, 2005 and SEZ Rules, 2006 and the grounds cited, the Board of Approval (BOA) have permitted extension of validity of 165 SEZs beyond the initial 3 years subject to the same terms and conditions as envisaged in the original approval.